That is not involved in the motion before me. So, why is he raising it now? His name is also not there.

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, आप फैसला देने में जल्दी मत कीजिये । हम ने इस सवाल पर पहले चर्चा कर ली है इसलिये स्थगन प्रस्ताव मंजूर न किया जाय यह तर्क गले के नीचे नहीं उतरेगा। जो घटनायें घटी हैं वे नयी घटी हैं ।

अध्यक्ष महोदय : इस हाउस में दो, तीन दफा इस पर और ड्राउट पर बहस हो चुकी है । अभी दो दिन हुए ऐग्रीकल्चर मिनिस्ट्री की डिमान्ड्स पर डिस्कशन हुआ ।

और अगर आप चाहते हैं कि ला ऐंड आर्डर पर डिस्कशन हो तो वह स्टेट का मसला है । हर पहलू पर दो दिन पहले बहस कर चुके हैं इसलिये यह मसला ऐडजर्नमेंट का विषय कैसे हो सकता है ?

But I can allow the calling-attention motion, which I have already allowed. I am very sorry that I cannot give my consent to the adjournment motion. This has been discussed a number of times.

श्री अटल बिहारी बाजपेयी : अध्यक्ष महोदय, जब इस पर पहले चर्चा हो चुकी है, तो फिर कालिंग एटेन्शन नोटिस की भी क्या जरुरत है ? आप ने फांसिल्ज पर चर्चा करने के लिए एक घंटा दे दिया, लेकिन जब लोग भूखों मर रहे हैं, गोलियां चल रही हैं और देश में अराजकता फैल रही है, तो आप उस के बारे में स्थगन प्रस्ताव की अनुमति नहीं देते हैं ।

SHRI SHYAMNANDAN MISHRA: Human beings have to be reduced to fossils and then it would be discussed here !

SHRI ATAL BIHARI VAJPAYEE: Under this benign Government.

MR. SPEAKER: Shri Raj Bahadur.

13.11 hrs.

PAPERS LAID ON THE TABLE

REVIEW AND ANNUAL REPORT OF CENTRAL INLAND WATER TRANSPORT CORPORATION LTD., CALCUTTA

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72.

(ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[*Placed in Library. See* No. LT-4847/73].

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHR ANNASAHEB P. SHINDE): I beg to lay on the Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Fertilizer (Control) First Amendment Order, 1973 (Hindi and English versions) published in Notification No. G.S.R. 176(E) in Gazette of India dated the 24th March, 1973.

(ii) The Inter-Zonal Wheat and Wheat Products (Movement Control) Order, 1973 (Hindi and English versions) published in Notification No.